

HARYANA VIDHAN SABHA

VIII SESSION

BULLETIN NO. 6

Monday, the 4th March, 2013

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 4th March, 2013 from 2.00 P.M to 7.00 P.M.).

I. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the death of the late:

1. Shri Prabhu Singh Maan, Freedom Fighter
2. Smt. Suhagwanti, mother-in-law of Shri Ashok Kumar Arora, MLA.

and spoke for 3 minutes.

Shri Krishan Lal Panwar a member from the Indian National Lok Dal spoke for 2 minutes.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for a while

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
19	9	1	-	24

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 5

III. ANNOUNCEMENT BY THE SPEAKER

Intimation regarding Absence.

- (i) The Speaker informed the House that he had received an intimation from Shri Jaleb Khan, Chief Parliamentary Secretary in which he has expressed his inability to attend the sitting of the House for today due to his illness.
- (ii) The Speaker informed the House that he had received an intimation from Rao Yadvendra Singh, MLA in which he has expressed his inability to attend the sittings of the House on 4th March and 11th March, 2013 due to personal reasons .
- (iii) The Speaker informed the House that he had received intimation from Shri Bharat Bhushan Batra, MLA in which he has expressed his inability to

attend the sitting of the House for today the 4th March, 2013 as he has attend some religious ceremony.

IV. ADMISSION OF ADJOURNMENT MOTIONS/ADJOURNMENT OF THE SITTING.

The Speaker informed the House that the adjournment Motion No. 1 given notice of by Prof. Sampat Singh, MLA regarding loosing of moral right of Shri Om Prakash Chautala, M.L.A. to continue as Member of the Legislative Assembly and also the Leader of Opposition which was deferred with the sense of House on. 28th February, 2013 for later date, will be taken up now. The Speaker asked Prof. Sampat Singh, MLA for leave to move his Adjournment Motion.

As Prof. Sampat Singh, MLA stood on his seat for leave to move his Adjournment Motion, Shri Ram Pal Majra alongwith other Members of his party objected to it and obstructed the proceedings of the House. Shri Ram Pal Majra insisted that as it is a sub-judice matter, Adjournment Motion No. 1 given of by Prof. Sampat Singh, MLA, could not be discussed in the House.

The Parliamentary Affairs Minister also made his views in this regard.

Soon after, the Speaker asked again Prof. Sampat Singh, MLA for leave to move his Adjournment Motion, the Members of the Indian National Lok Dal again disrupted the proceedings of the House and even came in the well of the House and started raising slogans. The Speaker again requested the Members to resume their seats and asked them that they would get an opportunity to speak but they did not pay any heed to it. The Speaker warned them repeatedly. In spite of time and again having been asked by the Speaker to go back to their seats, they did not do so. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 3.22 P.M. for 15 minutes.

The House then adjourned at 3.22 P.M. and re-assembled at 3.37 P.M.

V. NAMING OF THE MEMBERS

Immediately after re-assembling of the House, when the Speaker asked again Prof. Sampat Singh, MLA for leave to move his Adjournment Motion, the Members of the Indian National Lok Dal and a Member of Shiromani Akali Dal again disrupted the proceedings of the House. The Speaker requested all the Members to resume their seats but all the Members of the Indian Nation Lok Dal and a Member of Shiromani Akali Dal again came to the well of the House and started raising slogans. The Speaker repeatedly warned them. Finding ruckus in the House, the Speaker named Shri S/Shri Abhay Singh Chautala, Ram Pal Majra, Ashok Kashyap, Ashok Kumar Arora, Bishan Lal Saini, Bahadur Singh, Dharampal Obra, Dilbag Singh, Ganga Ram, Hari Chand Middha, Jagdish Nayar, Kali Ram Patwari, Krishan Lal Panwar, Krishan Lal, Mamu Ram, Mohammad Ilyas, Narender Sangwan, Naseem Ahmed, Pardeep Chaudhary, Parminder

Singh Dhull, Prithi Singh Nambardar, Phool Singh Kheri, Col. Raghbir Singh, Rajbir Singh Barara, Rameshwar Dayal, Smt. Saroj Mor, Subhash Chaudhary and Charanjit Singh, M.L.As. and asked them to withdraw from the House. On not doing so, the Sergeant-at-Arms was directed to execute the orders with the aid of Watch and Ward Staff to remove them from the House. The Sergeant-at-Arms with the aid of Watch and Ward Staff removed the named Members from the House.

VI. PERSONAL EXPLANATION

Prof. Samapat Singh, MLA made a personal explanation with regard to certain remarks made against him by Shri Anil Vij, a Member of the Bhartiya Janata Party during his speech on the Adjournment Motion No. 1.

VII. ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO. 1 REGARDING THE LOOSING OF MORAL RIGHT OF SHRI OM PRAKASH CHAUTALA, M.L.A. TO CONTINUE AS MEMBER OF THE LEGISLATIVE ASSEMBLY AND ALSO THE LEADER OF OPPOSITION

The Speaker accordingly admitted the adjournment motion No. 1 and fixed two hour time for discussion on this subject. Thereafter, the Speaker called upon Prof. Sampat Singh to move the Adjournment Motion, given notice of by him.

Prof. Sampat Singh, M.L.A. while moving –

“That the Assembly do now adjourn”

Spoke for 48 minutes.

Shri Anand Singh Dangi, Dr. Raghuvir Singh Kadian and Shri Aftab Ahmed members of the Treasury Benches, spoke for 30, 29 and 6 minutes, respectively.

Smt. Kavita Jain and Shri Anil Vij, members of the Bhartiya Janata Party, spoke for 1 and 8 minutes, respectively.

Shri Prahlad Singh Gillan Khera and Rao Dan Singh, Chief Parliamentary Secretaries, spoke for 17 and 5 minutes, respectively.

The Parliamentary Affairs Minister also spoke for 3 minutes.

The Chief Minister, while replying to the debate, spoke for 5 minutes and then the debate was terminated.

VIII. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON

(i) The Speaker admitted the Calling Attention Notice No.9 regarding Transparency in Public Distribution System (PDS) in Haryana given notice of by Shri Bharat Bhushan Batra and Shri Aftab Ahmed, MLAs.

As Shri Bharat Bhushan Batra, MLA was not present in the House, so the Speaker allowed Shri Aftab Ahmed, M.L.A. to read out this notice and asked the Minister concerned to make statement thereafter.

Shri Aftab Ahmed, M.L.A. read out his notice.

The Revenue Minister made the statement thereon.

(ii) The Speaker also admitted the Calling Attention Notice No.10 regarding crop loss by heavy hail storm in Haryana given notice of by Prof. Sampat Singh, MLA. The Speaker further informed the House that Calling Attention Notices Nos. 28 and 29 given notice of by Shri Parminder Singh Dhull, MLA and three other MLAs and Shri Dharam Pal Obra, MLA respectively being on similar subject had been clubbed with Calling Attention No. 10. Calling Attention Notice Nos. 37, 39, 41, 42, 43 and 44 given notice of by Shri Krishan Lal Panwar & three other MLAs, Shri Anil Vij, MLA, Shri Anand Singh Dangi, MLA, Shri Krishan Pal Gujjar, MLA, Shri Abhey Singh Chautala & three other MLAs and Shri Bishan Lal Saini, M.L.As have also been given on the similar subject, so, they were also allowed to raise supplementary.

He asked Prof. Sampat Singh, MLA to read out his notice and asked the Minister concerned to make statement thereafter.

Prof. Sampat Singh, M.L.A. read out his notice.

The Revenue Minister made the statement thereon.

IX. LAYING ON THE TABLE THE REPORT OF THE RULES COMMITTEE

The Chairperson (Speaker) of the Rules Committee laid on the Table of the House the report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under Rule 234 *ibid*.

X. GENERAL DISCUSSION ON BUDGET FOR THE YEAR 2013-14

The Speaker informed the House that the General discussion on the Budget Estimates for the Year 2013-14 would be aken place tomorrow i.e. 5th March, 2013. .

XI. EXTENSION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House at 6.30 PM for 30 minutes.

The Deputy Speaker occupied the Chair from 5.32 P.M. to 5.57 P.M.

The Sabha than adjourned till 10.00 A.M. on Tuesday, the 5th March, 2013.

CHANDIGARH
THE 4th March, 2013

SUMIT KUMAR
SECRETARY.